ANSHUNI C OMMERCIALS LIMITE

CIN No · I 51900MH1984PI C034879

Registered Office: Office No. CC-5041/5042, Tower C, Bharat Diamond Bourse, Bandra Kurla Complex, Bandra (East), Mumbai, Maharashtra, India – 400 051 Contact No.: 022-23631334 / 23640111 | Fax: 022-23632308 | Email Id: info@anshuni.com | Website: www.anshuni.com

OPEN OFFER FOR ACQUISITION OF UP TO 60,010 (SIXTY THOUSAND AND TEN ONLY) FULLY PAID UP EQUITY SHARES HAVING FACE VALUE OF ₹10/- EACH, REPRESENTING 25,00% OF THE TOTAL PAID-UP / VOTING SHARE CAPITAL OF ANSHUNI COMMERCIALS LIMITED ("ACL" OR THE "TARGET COMPANY" OR "TC") BY MR. RAHUL JHUNJHUNWALA (ACQUIRER NO. 1), MR. DIPESH GARG (ACQUIRER NO. 2) AND MR. PRIYESH GARG (ACQUIRER NO. 3) (HEREINAFTER COLLECTIVELY REFER TO AS "ACQUIRERS") AT AN OFFER PRICE OF ₹ 86.51/- (RUPEES EIGHTY SIX AND FIFTY ONE PAISA ONLY) PER EQUITY SHARE PURSUANT TO AND IN COMPLIANCE WITH REGULATION 3 AND 4 OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS 2011, AS AMENDED ("SEBI (SAST) REGULATIONS").

*As per the SEBI (SAST) Regulations, the Open Offer under Regulations 3 & 4 is required to be given for at least 26.00% of the voting share capital of the Target Company. However, the shareholding of the Public Shareholders, as on date of the Public Announcement, is 25.00% and therefore the Offer Shares represent 25.00% of the voting share capital of the Target Company.

This Detailed Public Statement ("DPS") is being issued by Gretex Corporate Services Limited, the Manager to the Offer ("Manager"), on behalf of the Acquirers, in compliance with Regulation 3 and 4 read with Regulations (34), 4143) and 15(2) and other applicable Regulations of the SEB (ASST) Regulations pursant to the Public Announcement ("PA") dated May 03, 2022 as filed with the Stock Exchange, SEBI & Target Company in terms of Regulation 14(1) a 14(2) of the SEBI (ASST) Regulations, respectively. For the purpose of this DPS, the following terms shall have the meaning assigned to them below:

"Business Day" means any day other than a Saturday, Sunday, or any day on which banks in India or SEBI permitted to be color."

ares" means the fully paid-up Equity Shares of the Target Company of the face value of ₹10/- (Ruj

Ten Only) seach.
"identified Date" means the date falling on the 10th (tenth) working day prior to the commencement of the tendering period, for the purpose of determining the Public Shareholders to whom Latter of Offer shall be sent.
"Offer Perior" his the same meaning ascribed to it in the SEBI (SAST) Regulations (i) the shareholders "has a all the Equity Shareholders of the Target Company excluding (ii) the shareholders in means all the Equity Shareholders of the Target Company, (ii) Parties to the SEA (defined below); and (iii) any persons acting in concert or deemed to be acting in concert with the persons set out in (i) and (iii).
"SEAY dated May 0, 2022, ettered among the Acquirers and the Sellers.
"Valing Share Capital" means the fully distret Equity Voting Share Capital of the Target Company as of the 10th (mithly working 40 from the closure of the mediering perior of the Office.
"Working Days" has the same meaning as ascribed to it in the SEBI (SAST) Regulations.

- forking Day* has the same meaning as ascribed to it in the SEBI (SAST) Regulations.

 ACQUIRERS, SELLERS, TARGET COMPANY AND OFFER:

 DETAILS OF ACQUIRERS:

 DURIER NO. 1 MIR. RAHUL HINDHUNWALA

 MR. Hahul JHUNJIWWALA, 26 MR. Sajan Kumar Jhunjhunwala, aged 47 years residing at Flat No. 18, P269

 CIT Scheme 6M, Marnickala Mara Road, Near Fall Bridge, Kankungachi, Kolkata, West Berngal, India 1004

 SH. He has completed his Bachelor in Commerce (E.Com.) from Calcutts University in 1956, he is a roung total experience of more than 25 years in field Mantachuring and Trading of Tradit Marries yin 1958, he is not on the Board of any listed company. A whole Time Director in any public limited company and he is not on the Board of any listed company.

 The Net worth of Mr. Rahul Jhunjhunwala as on January 31, 2022 is 33.81. Grores as certified vide As Bhuwania & Co. (Firm Registration No. 3274500) Chartered Accountaries, having its office at 90, Phears Lane, 55 Hin Rock, 1965. Shankan Charles.

 Shankon, 1965. Shankan

ACQUIRER NO. 2 - MR. DIPESH GARG

- UNIEKT M. 2 MIK. UPESM LARKY
 M. Dipesh Gang, 36 MP Panisk ja Gang, aged 41 years residing at House No. 137-138, Dehi Road, Near Shiv
 Manidi, Oli Telephone Exchange Bullding, Shiv Vihar, Saharanpur, Uttar Pradesh, India 247 001. He has
 completed Bachelor in Computer Applications (B.C.A.) from SSM College, Mondagar in 2002. He is having
 total experience of more than 20 years in field of Marketing and Product Development. As on date of this
 PSP, he is not acting as 4 Whole Time Percetor in any public limited company and he is not on the Board of
- urs, it is not acting as a wnote time timector in any public limited company and he is not on the Board of any listed company.

 The Net worth of Mr. Dipesh Garg as on May 02, 2022 is 11.46/- Crores as certified vide certificate date May 03, 2022 by CA Paniacja God (Membership Not. 400603), Partiner of Mis Paniacja Ace 66.0, Firm Registration No. 010695) Chartered Accountants, having its office at 29, New Bhagwati Colony, Behat Road, Saharanapp, Uttlar Prackets—247 001.

 ACQUIRER NO. 3 MR. PRIVESH GARG

 Mr. Diversió Garg of Mr. Devide Cannot de Mr. Diversió Garg of Mr. Diversió Garg of Mr. Devide Garg of Mr. Devi

- DUIRER NO. 3 MR. PRIYESH GARG
 Mr. Phyesh Garg, 3/6 Mr. Pankaj Garrg, apped 40 years residing at 137-138, Shiv Vihar, Old Telephone
 Exchange Building, Near Shiv Mandri, Delhi Road, Saharanpur, Uttar Pradesh, India 247 001. He has
 completed Higher Secondary Education in 2000. He is having total experience of more than 20 years in field
 Businesse, Waste Management and Reporting. As on date of this DPS, he is not acting as a Whole Time
 Director in any public limited company and he is not on the Board of any listed company.
 The Net worth of the Priyesh Garg as on May 02, 2022 Ex 14-77. Orrors as excitted vide certificate dated
 May 03, 2022 by CA Pankaj Goet (Membership No. 400603), Partner of Mrs Pankaj A Goet & Co. (Firm
 Registration No. 010655C) Chartered Accountants, having its office at 29, New Bhagwati Colony, Behat
 Road, Saharanpur, Uttar Pradesh 247 001.

OTHER DETAILS OF THE ACQUIRERS:

- Robust Januarisepus, fusier Technolom Are View Rep Etails of PHE ACQUIRERS:

 The Acquirer No. 2 and 3 are related to each other as Brothers.

 The Acquirer No to belong to any Group as such.

 As on the date of this DPS, the Acquirers do not hold any Equity Shares of the Target Company.

 As on the date of this DPS, the Acquirers do not hold any Equity Shares of the Target Company.

 The entire Equity Shares proposed to be acquired under this Offer will be acquired by the Acquirers and no other persons identities that they will not set the Equity Shares of the Target Company, if any, during the Office Princip In terms of Regulation 25(4) of the SERI (ASST) Regulation

 The Acquirers have not entered into any formal agreement with respect to the acquisition of shares through this open office.

 The Acquirers have not been prohibited by SEBI from dealing in securities, in terms of direction issued under section 15 of SEBI Act, 1992, as amended (the "SEBI Act,") or under any other Regulation made under the SEBI BCT 15 of SEBI Act, 1992, as amended (the "SEBI Act,") or under any other Regulation made under the
- SEBI. The Acquirers has confirmed that they are not categorized as a "Wilful Defaulter" in terms of Regulation 2(1) (ze) of the SEBI (SAST) Regulations. They have intriter confirmed that they are not appearing in the wilful defaultars its of the Reserve Bank of India.

 As on date, the Acquirers have confirmed that they are not declared as "Fugilitve Economic Offender" under Section 12 of the Fugility Economic Offender and 2018. There are no person acting in concert in relation to this Offer within the meaning of Regulation 2(1)(q)(t) of the SFSFI (SAST) Pountions.

	Name of Sellers	Part of Promoter Group (Yes/No)	Details of shares held by the Sellers Pre Transaction Post Transaction			
Sr. No.			Number of Equity Shares	% of Equity Share Capital of the Target Company	Number of Equity Shares	% of Equity Share Capital of the Target Company
1	Mr. Nitin Mehta residing at 1002, Glenridge Apartment, 16, Ridge Road, Malabar Hill, Mumbai, Maharashtra, India – 400 006	Yes	48,260	20.11%	Nil	Nil
2	Mrs. Bharati Mehta residing at 1002, Glenridge Apartment, 16, Ridge Road, Malabar Hill, Mumbai, Maharashtra, India – 400 006	Yes	45,400	18.92%	Nil	Nil
3	Mr. Bhavin Mehta residing at 1002, Glenridge Apartment, 16, Ridge Road, Walkeshwar, Malabar Hill, Mumbai, Maharashtra, India – 400 006	Yes	14,550	6.06%	Nil	Nil
4	Mrs. Purvi Mehta having registered address at 1002, Glenridge Apartment, 16, Ridge Road, Walkeshwar, Malabar Hill, Mumbai, Maharashtra, India – 400 006	Yes	17,800	7.42%	Nil	Nil
5	Mr. Anshul Mehta having registered address at 1002, Glenridge Apartment, 16, Ridge Road, Malabar Hill, Murmbai, Maharashtra, India – 400 006	Yes	30,980	12.91%	Nil	Nil
6	M/s Indiashoppingmal.com Private Limited having registered office at 1002, Glenridge Apartment, 16, Ridge Road, Malabar Hill, Mumbai, Maharashtra, India – 400 006	Yes	22,100	9.21%	Nil	Nil
7	M/s Tycarati Jewellery Private Limited having registered office at Gala No. 231, Pragati Premises Co. Op. Society Ltd, 316, N. M. Joshi Marg, Lower Parel (East), Mumbai, Maharashtra, India – 400 011	Yes	900	0.37%	Nil	Nil
\vdash	Total The Sellers i.e. Current Promoters / Pro	Yes	1,79,990	75.00%	Nil	Nil

- The Sellers i.e. Current Promoters / Promoter Group have entered into the Share Purchase Agreement dated May 03, 2022 with the Acquirers. The Sellers undertake not to tender any shares held by them in the Open Offer.
- The Sellers have not been prohibited by SEBI from dealing in securities in terms of directic Section 11B of the SEBI Act, or under any of the regulations made under the SEBI Act, 1992

- Section 118 of the SEBI Act, or under any of the regulations made under the SEBI Act, 1992.

 (P. O ETAILS OF TARRECT COMPANY AMSHUML COMMERCIAL SUMTER (JANSHUMT)

 The Target Company was incorporated under the provisions of the Companies Act, 1396 on December 22, 1984 with Registrar of Companies, Mumbal, Maharsahira. The Corporate identification Number of Target Company is L5 1900MH1944PL0034579. There has been no change in name of the Target Company in the last 3 (three) years.

 The registered office of the Target Company is shalated at Office No. CC 5041 / 5042, Tower C, Bharat Diamond Bouwles, Bandra (Lest), Mumbal, Maharsahira, India 400 US1.

 As on date of this DPS, the Authorized Share Capital of the Company is ₹ 5,00,000; (Rupees Twenty-Five Latis Only) divided into 2,01,000 (Two Latis Firty Nascand) Equily Shares of 110-each. So not dise, the Company of the Company

- outstanding warrants or options or similar instruments, convertible into Equity Shares at a latter stage. No Equity Shares are subject to any lock to obligations. The entire issued, subscribed, paid up and voting equity capital of the Target Company is listed at BSE. The entire issued, subscribed, paid up and voting equity capital of the Target Company are placed under Group P having Scort Code of 51/2051 and Scorg It of ANCHROCO on the SSE. Construction of the Code of the Code

- Name of Director DIN Designation 1 Mr. Nitin Kalidas Mehta 2 Mrs. Bharati Nitin Mehta 3 Mr. Bhavin Nitin Mehta 4 Mr. Anshul Nitin Mehta 5 Mrs Aniali Patil 0021166 0023337 Director Director 5 Mrs. Anjali Patil 6 Mr. Goutam Gunta Additional Independent Director
 Additional Independent Director 02136528

The key financial information of the Target Company based on the limited reviewed financial statements for the period ended September 30, 2021 and the audited financial statements for the financial year ended March 31, 2021, 2020 and 2019 are as follows:

(₹ in Lakhs except EPS))	
30-Sept-21	31-Mar-21	31-Mar-20	31-Mar-19	1
6.86	124.89	564.85	350.60	1
(0.08)	4.99	13.82	23.77	1
(0.03)	2.08	5.76	9.90	1
207.54	207.62	202.63	188.81]
	6.86 (0.08) (0.03)	(0.08) 4.99 (0.03) 2.08	30-Sept-21 31-Mar-21 31-Mar-20 6.86 124.89 564.85 (0.08) 4.99 13.82 (0.03) 2.08 5.76	30-Sept-21 31-Mar-21 31-Mar-20 31-Mar-19 6.86 124.89 564.85 350.60 (0.08) 4.99 13.82 23.77 (0.03) 2.06 5.76 9.90

DETAILS OF THE OFFER

- DETAILS OF THE OFFER

 This Offer is mandatory offer in compliance with Regulations 3 and 4 and other applicable provisions of the SEB (ISAST) Regulations pursuant to the execution of the Share Purchase Agreement to acquire the shares Vording rights accompanied with control of and over the Target Company.

 The Acquires hereby make this Offer to the existing shareholders (other than the parties to the SPA) to acquire up to 80.010 (SebV) Thousand and Telle Dailly Shares having face value of 470. (Riquese Sighty-constituting 25.00% of the Voting Share Capital of the Target Company at a price of 486.51. (Rupese Sighty-Six and Fifty-One Tables Only) per Equily Share (Fifter Perl') aggregating to 55.91,46.50.10. (Plazimum Open Offer Consideration), "payable in Cask, in accordance with the provisions of Regulation (91) of Regulation (91) of Offer Consideration), "payable in Cask, in accordance with the provisions of Regulation (91) of Offer 10 filer."
- of Offer).

 This Open Offer is made under the SEBI (SAST) Regulations to all the shareholder of the Target Company as on Fritary, June 10, 2002 ("identified Date"), other than parties to the SPA and the Acquirer under Regulation (F) of the SEBI (SAST) Regulations.

 To the best of knowledge and belief of the Acquirers, as on date of this DPS, there are no other statutory approvals required for this Open Offer. However, if any other statutory approvals required prior to completion of this Offer, this Offer world be subject to the receipt of such other statutory approvals that may become applicable later.

 The Acquirers have neither acquired nor been allotted any Equity Shares during the 52 weeks period prior to the date of PA.
- the date of PA.
 This Offer is not a conditional Offer and not subject to any minimum level of acceptance in terms of the Regulation 19(1) of SEBI (ASAT) Regulations and is not a competitive bid in terms of the Regulation 20 of the SEBI (ASAT) Regulations.
 This Offer is not pursuant to any global acquisition resulting in an indirect acquisition of Equity Shares of the
- This Offer is not pursuant to any global acquisition resulting in an insured acquisition of larget Company.

 The Manager to then Offer, Gretex Corporate Services Limited does not hold any Equity Shares in the Target Company as on the date of the Public Announcement and this Detailed Public Statement. The Manager to the Offer further declares and undertakes that they will not deal on their own account in the Equity Shares of the Target Company during the period commencing from the date of their appointment as Manager to the Offer to the expiry of 15 days from the date of closure of this Open Offer.

 This Offer is subject to the reveil of the statutory and other approvals of this DPS. In terms of Regulation 23(1)(a) of the SEBI (SAST) Regulations, if the statutory approvals are not received, the Offer will stand winder-zoon.
- withdrawn.

 The Equity Shares of the Target Company will be acquired by the Acquirers as fully paid up, free all liens, charges and encumbrances and together with the rights attached thereto, including all right dividend, bonus and rights offer declared thereof.

- all liers, charges and encumbrances and together with the rights attached thereto, including all rights to dividend, bours and rights of the discreted thereof.

 At present, the Acquirers do not have any plans to allerate any significant assets of the Target Company whether by way of sale, lease, encumbrance or otherwise for a period of two years except in the ordinary course of business of the Target Company, Target Company's future policy for disposal of its assets, if any, for two years from the completion of 10th will be decided by its Board of Directors, subject to the adjusted provisions of the law and subject to the approval of the shareholders through special resolution passed by way of postal ballot in terms of Repulsion 25(c) of the ESIG (SAST) Regulations. The Acquirers intends to seek a reconstitution of the Board of Directors of the Target Company in compliance with Regulation 24(d) of the ESIG (SAST) Regulations. 2018, as amended. The Equity Shares of the Target Company are listed on the SE: As per Regulation 38 of SEII (Listing (Regulation), Rules, 1957 ("SSRR"), the Target Company is required to maintain at least 25% public asheroliding in exclased to the special company will all be the public as determined in accordance with the SCRR), on a continuous basis for listing, Pursuant to the SPA and Open Offer (assuming full acceptance). The Acquirers will ensure company will all been the minimum public shareholding requirements in such manner and timelines persorbed under applicable law. r applicable law.

BACKGROUND TO THE OFFER

- concurrence In Int. UFFER

 On May 03, 2022, the Acquirers netted into a Share Purchase Agreement with the Sellers (SPA'), to which
 the Acquirers have agreed to acquire 179,990 Equity Shares ("Sale Shares") constituting 75,00% of the
 Equity Share Capital of the Target Company. The Acquirers have agreed to purchase the Selb Shares at a
 engolistate price of 868.51/* (Rupes-Eghty-Sax and Iffly-One Hasta Dirty) per Equity Share aggregating to
 71,55,70,395/* (Rupes-Otto Fort)*—Fire Lakin's Seventy Thousand Nine Hundred and Thirty-Fer Dirty,
 payable in cash. The Acquirers have paid as und 671,45,70,394.50/* (Rupes-Ote Otroe Forty-Fer Lakin's
 Seventy Thousand Nine Hundred Thirty-Four and Ninety Paisa Only) as Earnest Money Deposit (EMD) to the
 sellers.

- seventy mousand when hundred intrig-root and where yeasa unity as camest knoine) upopast (ENU) to the sellers.

 (8) All present, the Acquirers do not have any plans to make major change to the existing line of business of the larget Company except in the ordinary course of business and may also diversify into other business with price consent of the shareholders and in accordance with the laves applicable.

 (5) Subject to satisfaction of the provisions under the Companies Act, 2013, whichever applicable, and/or any other Regulation(s), the Acquirer intend to make changes in the management of AnSHUNI.

 (b) The Acquirers on to hold any Equity Shares of the Target Company as on date. Through the SPA, the Acquirers propose to take substantial acquisition of shares & management control of the Target Company. Protopeed Shareholding after the acquisition of shares under the underlying transaction shall be 77,990 Equity Shares comprising of 75,00% of Equity Share Capital of the Target Company. Post Qien Offer, assuming full acceptance in the Offer, the shareholding of the Acquirers will be 24,0000 Equity Shares constituting 100,00% of the Equity Share Capital of the Target Company, Hence, this Open Offer is being mated by the Acquirers in compliance with Regulation 3 & 4 and other applicable powers of Shareholding requirements in such manner ad Mindering specification for the shares accepted under the Open Offer payable to the respective shareholders shall be paid in cast.

The current and proposed shareholding of the Acquirers in Target Company and the details of their acquires

No. of Shares	% of Equity Shares
Nil	Nil
1,79,990	75.00
Nil	Nil
60,010	25.00
2,40,000	100.00
	or The A

the right to after the quantity or ratio of acquisition of equity shares amongst themselves based on actual sh tendered in the Open Offer. The Acquirers rese, the right to after the quantity or ratio of acquisition of equity shares amongst themselves based on actual sh tendered in the Open Offer.

IV. OFFER PRICE

- III. OF THE CALL OF THE TABLE OF THE TABL

50, 2022) is as given below.					
Name of the Stock	Total number of Equity Shares traded	Total Number of	Annualized Trading		
Exchange	during the 12 (Twelve) calendar	Listed Shares	Turnover (in terms of % to		
	months prior to the month of PA		Total Listed Shares)		
BSE	100	2,40,000	0.04%		
(Courne: yearsy benin	dia nom)				

- (counce: www.coemica.com)

 (6) Based on the information available on the website of BSE, the equity shares of the Target Company are not frequently raded on the BSE (within the meaning of Regulation 2(1)(i)) of the SEB (SAST) Regulations.

 (1) The Offer Price has been determined considering the parameters in terms of Regulation 8(2) of the SEB (SAST) Regulations, being higher than the followings:

Sr. No.	Particular	Amount (in ₹)
	Highest Negotiated Price per equity share for any acquisition under the Share Purchase Agreement ("SPA")	₹ 86.51/-
(b)	The volume-weighted average price paid or payable for acquisition during the 52 (Fifty-Two) weeks immediately preceding the date of PA	N.A.
(c)	The highest price paid or payable for any acquisition during 26 (Twenty-Six) weeks period immediately preceding the date of PA	N.A.
	In case of frequently traded shares, the volume-weighted average market price for a period of 60 trading days immediately preceding the date of PA on BSE	N.A.
(e)	Other Financial Parameter:	
	NAV per Equity Share*	₹ 86,51/-

und very Snanwer Gupta (Membership No. 059535), Partner of Mrs. Gupta Agarwal & Associales, Chartered Accountants Firm Registration No. 3590015 having the office at 23, Gangghart Babu Laur, mark claim Square of Fort Force Norm No. 35, Kokkate, West Bengal — 700 012 view blastics Certificate dated May 03, 2022 has calculated fair value of the Equity Shares of the Target Company as '866.51/- (Rupees Eighty-Six and Fifty-Oir Palas Only) per Equity Share.

- Paisa 0nly) per Equity Share:

 In view of the parameters consistered and presented in table above, in the opinion of the Acquirers and Manager to the Offer, the Offer Price of 168 51/- (Rupees Eighty-Six and Fithy-One Paisa Only) per fully paid up Equity Share is justified in terms of Regulations (2011).

 (c) There have been no corporate actions in the Target Company warranting adjustment of relevant price parameters under Regulations (2011) of the SEBI (SAST) Regulations.

 (d) As on date, there is no revision in open offer price or open offer size. In case of any revision in the open offer price or open offer size, he Acquirers shall (in make a public announcement in the same newspapers in which DPS has been published; and (iii) simultaneously with the issue of sock announcement, inform SEBI, Stock-Exhange and the Target Company at its registered office of such revision. The revised Offer Price would be paid to all the Public Shareholders who's Equity Shares are accepted under the Open Office.

 (d) If there is any revision in the offer price on account of future purchases / competing offers, it will be done on

- or before Wednesday, June 22, 2022 and would be notified to the shareholders.

 If the Acquirers acquire Equity Shares during the period of twenty-six weeks after the closure of tendering period at a price higher than the Cliffer Price, then the Acquirers shall pay the difference between the highest acquisition price and the Cliffer Price, to all the Public Shareholders whose Equity Shares have been accepted in this Open Cliffer within sixty days from the date of such acquisition. However, on such difference shall be paid in the event that such acquisition is made under another open offer under the SEBI (SAST) Regulations, or pursuant to SEBI (GAST) Regulations, or pursuant to SEBI (GAST) Regulations to display course on the Stock Exchanges, not being negotiated acquisition of Equity Shares in any form.
- FINANCIAL ARRANGEMENTS
- FINANCIAL ARRANGEMENTS

 The total funding requirement for the Offer (assuming full acceptances) i.e. for the acquisition of 60,010 Equily Shares of 10°C+ each from the public shareholders of the Target Company at Offer Price of 1865.1/C (Rugees Egithy-Sic and Fifty-One Paiss Dirty) per Equily Shares of \$13,465.10°C. (Rugees Fifty One Lable Niney-One Phosoand For Hunder and Socky-Hew and The Paiss Dirty) per Equily Share is \$51,3465.10°C. (Rugees Fifty One Lable Niney-One Phosoand For Hunder and Socky-Hew and The Paiss Dirty) per Offer Consideration?

 The Acquisition will be Internet through internal resources and in hunder are betrieved from paids or financing the Paiss of the Paiss A Godd (Membership No. 400630). Part Pais Acquisition will be Internet through internal resources and in hunder are betrieved from paids or financial institution for the purpose of this Open Offer. CA Panial Godd (Membership No. 400630). Part Paiss of No. 10°C. (Rugees Paisson No. 10°C.) (Rugees Pais
- 2002 have confirmed that sufficient resources are available with the Acquirers for lumining the Obsquares under this Open Offer in full.

 (c) In terms of Reg. 17(1) of the Regulations, the Acquirers have to create an escrow for an amount equal to 25% of the "Offer Consideration" i.e. for \$12,97,966.28(- (Rupees Twelve Lakin Ninety-Seven Thousand Eight Hundred Skry-Six and Twenty-Eight Palas Only).

 (d) In terms of Reg. 17(3) and 22(2) of the Regulations, the Acquirers, the Manager to the Offer and ICICI Bank Limited, a basining company incorporated under the laws of India and having its registered office at ICICI Bank Towner, Near Charlet Circle, Offer Adre Adv. Advanced, registrat –309 Off have entered into an Escrow Agreement for the purpose of the Offer (*Escrow Agreement*). Pursuant to the Escrow Agreement for the purpose of the Offer (*Escrow Agreement*). Pursuant to the Escrow Agreement for the purpose of the Offer (*Escrow Agreement*). Pursuant to the Scrow Agreement for the pull of the Offer (*Escrow Agreement*). Pursuant to the Offer to Secrow Agreement for the Offer Indeed and Secrow Agreement for the Offer Indeed I

- STATUTORY AND OTHER APPROVALS:

- VI. STATUTORY AND OTHER APPROVALS:

 (A) As on the date of this DPS, no approval will be required from any bank / financial institutions for the purpose of this Offer, to the best of this Nonedege of the Acquiers.

 (B) As on the date of this DPS, there are no other statutory approvals required to acquire the equity shares tendered pursuant to this Open Offer. If any other statutory approvals are required or become applicable, the Open Offer would be subject to the receipt of such other statutory approvals also. The Acquirers will not proceed with the Open Offer in the event such statutory approvals also. The Acquirers will not proceed with the Open Offer in the event such statutory approvals also. The Acquirers will not proceed with the Open Offer in the event of which they approval that may become applicable at a later date before the completion of the Open Offer. In the event of which avail, a public announcement will be made within 2 (Two) working days of such withdrawal, in the same newspapers in which this IDP Sha been published and such public announcement will also be sent to SERI, ISSE and the registered office of the Target Company.

 (G) Shareholdssr of the Target Company who are either non-resident Indianc (**NIPI**1) or wareass account.
- which this UPs has been published and such problem annual man will also be set to 5 set, is set and the registered office of the Target Company who are either non-resident Indians ("NRIs") or overseas corporate bodies ("PCGB") and wish to teach their equity shareholding in this Open Office shall be required to submit at the applicable approvals of RRI which have been obtained at the time of acquisition of Equity Shares of the Target Company, in the event such Plat approvals are not submitted. The Acquires server the sock right to the regulate RRI approvals; if any for acquisition of Equity Shares by the Acquires server the sock right to of the regulate RRI approvals; if any for acquisition of Equity Shares by the Acquires stron this and OGSs. In case of delay in receipt of any statutory approvals as decisioned above or which may be required the Acquires at a later date, as per Regulation 16(11) of the SERI (SAST) Regulations, SERI many if satisfied that non-receipt of approvals was not admittable to any whilind featur, failure or neglect on the part of the Acquires to dilipently pursue such approvals, grant an extension of time for the purpose of completion of this Open Offers subject to the Acquirers agreeing to pay interest to the Public Shareholders for the delay. Provided where the statutory approvals as close to some but not all holders of the Equity Shares, the Acquires have the option to make payment to such holders of the Equity Shares in respect of whom on statutory approvals are required in order to complete this Open Offer. There are no conditions stipulated in the SPA between the Acquirers and the Sellers, the meeting of which would be outside the reasonable control of the Acquirers and in view of which the Offer might be withdrawn under Regulation 2.0 of the SERI (SAST) Regulations.
- n 23 of the SEBI (SAST) Re

VII. TENTATIVE SCHEDULE OF THE ACTIVITIES PERTAINING TO THE OFFER:

major Activities	Schedule
Public Announcement	Tuesday, May 03, 2022
Publication of Detail Public Statement	Tuesday, May 10, 2022
Last Date of Filing of Draft Letter of Offer with SEBI	Wednesday, May 18, 2022
Last Date for a Competing Offer	Wednesday, June 01, 2022
Receipt of Comments from SEBI on Draft Letter of Offer	Wednesday, June 08, 2022
Identified Date*	Friday, June 10, 2022
Date by which Letter of Offer will be dispatched to the Shareholder	Friday, June 17, 2022
Last date by which a Committee of Independent Directors constituted by the BODs of the Target Company shall give its recommendations	Tuesday, June 21, 2022
Last Day of Revision of Offer Price / Share	Wednesday, June 22, 2022
Issue of advertisement announcing the schedule of activities for Open Offer, status of statutory and other approvals in newspapers	Thursday, June 23, 2022
Date of Opening of the Offer	Friday, June 24, 2022
Date of Closing of the Offer	Thursday, July 07, 2022
Date of communicating the rejection / acceptance and payment of consideration for the acquired share	Thursday, July 21, 2022

* Memified Date is only for the purpose of determining the names of the Shaeholders as on such date to whom the Letter of Offer would be sent. All nomer (registered or unregistered) of equity shares of the Target Company, leacept Acquires and the Sellers of the Target Company) are eligible to participate in the offer anytime before the closure of the Offer.

VIII PROCEDURE FOR TENDERING THE SHARES

- VIII. PROCEDURE FOR TENDERING THE SHARES
 (A) All the shareholders of the Target Company holding the Equity Shares in dematerialized form or physical form, registered or unregistered (except the parties to SPA) are eligible to participate in this Offer at any time during the tendering period of this Offer.
 (B) Persons who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer.
 (C) The Open Offer will be implemented by the Acquires through Stock Exchange Mechanism as provided by SSE Limited (ISES) in the form of separate window (Acquisition Window) as provided under the SSEI (SAST) Regulations and SSEI Liculative Co. IRCP/DELOY/CELL/LI/OS idead April 13, 2015 Tread with SEIB (Circular No. CRI/ODCR2/CIR/P/2016/131 dated December 09, 2016 as may be amended from time to time, issued by SEIB.
- BSE Limited shall be the Designated Slock Exchange for the purpose of tendering shares in the Open Offer. The Acquirers have appointed Buying Broker for the Open Offer through whom the purchases and th settlement of the Open Offer shall be made during the tendering period. The contact details of the Buyin Broker are as mentioned below. , issued by SEBI.

Name: NNM Securities Private Limited Address: B 6/7, 2nd Floor, Shri Siddhi Vinayak Plaza, off. Link Road,

- Address: B 67, 2m Floor, Shr Siddhi Vimyak Plaza, off. Link Road,
 Opp, Gli Mall, Andreif (Vest), Mumbal -400053
 Contact Person: Mr. Nikorii, Anilkumar Mittal
 Teil.: +91 = 022 40790032
 E-mail ID: nikuni@mimsecurilies.com | Website: https://www.nimsecurilies.com
 SEBI Reg. Na: Ni2000234253
 Floor Beach State Stat
- traphoses about closely closing breathy daming in horizon beauting and of this sociously intended in the intendering period. Separate Anquisition window will be provided by the BSE, Limited to facilitate placing of sell orders. The selling members can enter orders for dematerialized Equity Shares.

 It must be noted that detailed procedure for tendering the Equity Shares in the Offer will be mentioned in the Letter of Offer.

OTHER INFORMATION

- OTHER INFORMATION

 The Acquires pintly and severally accept the responsibility for the information contained in the Public Announcement and in this Detailed Public Statement and also for the obligations of the Acquirers laid down in the SEB (IAST) Regulations, 2011 and subsequent namements made thereon. Pursuant to Regulation 12 of the SEB (IAST) Regulations, but have appointed foretex Conported Services Limited, Numbrai as Manager to the Offer and the Manager to the Offer issues this Detailed Public Statement on behalf of the Acquirers.

 The Acquirers have appointed Camero Corporate Services Limited as the Registrar to the Offer having its office at Subramanian Building No. 1, Club House Road, Chemia, Tamilhadi 600 002; Contact Person. Ms. Sneppin, & Phone 04 4002 0700 / 044 2486 1029; E-mail ID: investor@cameoinda.com; Website: www.cameoindia.com; SEB Reg. No: MR0000003753

 In this IDPS and Circerance is an archibe belovee the total and survey of the amount listed are due to
- weeste: www.cameonoia.com; SEBI HeB, NO. INFUDUOUS/SS

 (D) In this DPS, any discrepancy in any table between the total and sums of the amount listed are due to rounding off and/or regrouping.

 (E) This Detailed Public Statement would also be available at SEBI's website i.e. www.sebi.gov.in.
- THIS DETAILED PUBLIC STATEMENT ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS



EMENT ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE AC Greftex Corporate Services Limited (CIM No.: 174999MH2008PLC288128) Office No. 13, 14 Floor, Barsish Mansion, 9-15 Homi Modi Street, Fort. Murhal, Maharashta, India – 400 001. Mobile number: 5653249863 Email: India@yetexproup.com | Website: www.gretexcorporate.com Contact Persons (M. Alch Haritaks)

Place: Mumbai Date: May 10, 2022